

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. 162
ANSWERED ON MONDAY, THE 06TH AUGUST, 2024/
[SRAVANA 15, 1946 (SAKA)]**

Vacancy in NCLT

QUESTION

***162. SHRI MANOJ KUMAR JHA:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

(a) whether it is a fact that the National Company Law Tribunal (NCLT) is functioning without a regular President and is short of 34 members out of the total strength of 62;

(b) if so, the steps taken to fill these vacancies and ensure timely recruitment to handle projected caseloads in the next three to four years ; and

(c) whether Government plans to involve National Law School for academics research, training, and support to enhance NCLT's institutional capacity, and if so, the details thereof?

ANSWER

**THE MINISTER FOR FINANCE AND (SMT NIRMALA SITHARAMAN)
CORPORATE AFFAIRS**

(a) to (c):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. 162 FOR ANSWER IN RAJYA SABHA ON 06.08.2024.

(a) No. Presently, the President and 46 Members (22 Judicial and 24 Technical) are in position in NCLT which is around 75% of the total strength. Hon'ble Justice (Retd.) Ramalingam Sudhakar is working as NCLT President since 01.11.2021.

(b) The filling up of vacancies of Members is a dynamic, integrated, continuous and collaborative process between Executive and Judiciary. As a result of this process, following appointments were made in NCLT during the last 3 years:

Sr. No.	Year	Number of appointments
1.	2021	01 (President) & 20 (Members)
2.	2022	14 (Members)
3.	2023	20 (Members)

(c) No, at present there is no such proposal.
